

ADITYA BIRLA
CAPITAL

Regd. Office: Indian Rayon Compound, Veraval - 362 266, Gujarat | Tel: 91 2876 243257
CIN: L64920GJ2007PILC058890 | www.adityabirlacapital.com | abc.secretarial@adityabirlacapital.com

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES OF ADITYA BIRLA CAPITAL LIMITED

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2 July 2025, the Company is pleased to offer a one-time special window for physical shareholders to facilitate the re-lodgement of transfer deeds that were originally lodged prior to 1 April 2019 and rejected / returned, due to deficiency in the documents. The re-lodgement window will remain open for a period of six months i.e. from 7 July 2025 till 6 January 2026.

During this period, the shares that are re-lodged for transfer shall be issued only in dematerialized (demat) form, subject to verification and approval of all submitted documents by the Company's Registrar and Transfer Agent (RTA) i.e. KFin Technologies Limited. Shareholders are required to provide their Client Master List along with other relevant documents while submitting the documents for re-lodgement.

Shareholders who have missed the earlier deadline of 31 March 2021 for re-lodgement of transfer deeds are encouraged to take advantage of this opportunity by submitting the necessary documents to the Company's RTA i.e. KFin Technologies Limited at email ID enward.ris@kfinotech.com or at their office at Selenium Building, Tower-B, Plot No. 31 & 32, Financial District Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032.

UPDATION OF KYC AND CONVERSION OF PHYSICAL SHARES INTO DEMATERIALIZED FORM

Shareholders holding equity shares in physical form are requested to update their KYC details and convert their physical shares into dematerialised (electronic) form. Holding share in demat form offers multiple benefits and eliminates the risks associated with physical share certificates.

For ADITYA BIRLA CAPITAL LIMITED

Sd/-
Santosh Haldankar
Company Secretary and Compliance Officer
ACS - 19201

Place: Mumbai
Date : 29 July 2025

KOPRAN LIMITED

CIN : L24230MH1958LC011078
Parijat House, 1076, Dr. E. Moses Road, Worli, Mumbai - 400 018.
Website: www.kopran.com, Email ID: investors@kopran.com, Tel. No.: 022-43661111

PARIJAT ENTERPRISES

EXTRACT OF CONSOLIDATED UNAUDITED RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

(Rs. In Lakhs)

PARTICULARS	CONSOLIDATED			
	Quarter ended 30.06.2025	Year ended 31.03.2025	Quarter ended 30.06.2024	Year ended 31.03.2025
	(unaudited)	(Audited)	(unaudited)	(Audited)
Total Income from operation (net)	13,521.62	17,236.31	13,943.65	62,960.44
Profit for the period from ordinary activities before tax	988.91	1,371.17	1,473.37	5,194.86
Net Profit for the period from ordinary activities after tax	744.93	967.73	1,109.54	3,855.19
Total Comprehensive Income for the period after tax	721.68	868.01	1,114.14	3,775.70
Equity Share Capital (Face Value of Rs 10/- per share)	4,828.56	4,828.56	4,821.06	4,828.56
Reserve (excluding Revaluation Reserve as per balance sheet)				47,006.23
Earnings Per Share (of Rs. 10/- each)				
Basic:	1.54	2.01	2.30	7.99
Diluted:	1.54	2.01	2.30	7.99

Notes:

(1) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Disclosure Requirement) Regulation, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange website (www.nseindia.com) and www.bseindia.com), and on the Company's website, www.kopran.com.

2 The Statement of standalone and consolidated financial results have been prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act 2013, read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015, Companies (Indian Accounting standards) (Amendment) Rules, 2016 and other accounting principles generally accepted in India. There is no minority interest.

3) The above consolidated financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on July 29, 2025 and have been reviewed by the Statutory Auditors of the Company.

FOR KOPRAN LIMITED
Surendra Sonani
Executive Vice Chairman
DIN: 00600860



Place : Mumbai
Dated : July 29, 2025

Varroc Engineering Limited

Regd. Office: Plot No. L - 4, MIDC Industrial Area, Waluj, Aurangabad (Chhatrapati Sambhaji Nagar) - 431 136, Maharashtra
CIN: L28920MH1988PLC047335
Tel No: 0240 6653700/6653699; Fax No: 0240 2564540
Web: www.varroc.com; Email ID: investors@varroc.com

NOTICE FOR 37th ANNUAL GENERAL MEETING OF VARROC ENGINEERING LIMITED AND E-VOTING INFORMATION

Notice is hereby given that the 37th Annual General Meeting ("AGM") of the Members of the Company is scheduled to be held on Thursday, August 21, 2025 at 11:00 A.M. IST through Video Conference ("VC")/Other Audio Visual Means ("OAVM") without physical presence of the Members at a common venue in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder ("the Act") and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and further amendments thereto read with all the applicable circulars on the subject matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business as set out in the Notice convening the AGM. The Members will be able to attend and participate in the AGM by VC/OAVM only. The Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act. In compliance with the aforesaid circulars issued by the MCA and SEBI, the Company has, on July 29, 2025, sent the AGM Notice and Annual Report for FY 2024-25 only through electronic mode, along with a communication outlining the details of tax deduction at source (TDS) on dividend distribution, to all Members whose email addresses are registered with the Depository Participants or the Company. The AGM Notice and Annual Report for FY 2024-25 can be downloaded from the Company's website at www.varroc.com, website of the Stock Exchanges, i.e., BSE Limited at www.bseindia.com, National Stock Exchange of India Limited at www.nseindia.com and also on the website of NSDL at www.evoting.nsdl.com. In accordance with Regulation 36(1)(b) of the Listing Regulations, a letter containing the web-link and path to access the Annual Report of the Company was also sent the registered address of the members whose e-mail addresses are not registered with the Company/RTA/Depository Participant(s).

REMOTE E-VOTING AND E-VOTING AT THE AGM:

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management & Administration) Rules, 2014, Regulation 44 of the Listing Regulations and Secretarial Standard on General Meetings, each as amended, the Company is providing to all its Members, facility to exercise their right to vote on Resolutions proposed to be passed at the AGM as set out in the AGM Notice by electronic means ("e-voting"), members may cast their votes remotely ("Remote e-voting") on the dates mentioned herein below.

The Company has engaged the services of NSDL for providing remote e-voting facility prior to AGM and e-voting at the AGM. The Members, whose names appear in the Beneficial Owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM. Information and instructions comprising manner of voting including voting remotely by Members holding shares in dematerialised mode, physical mode and for Members who have not registered their email address has been provided in the Notice of the AGM.

Cut-off date for e-voting	Thursday, August 14, 2025
Commencement of Remote e-voting	9:00 a.m. (IST) on Monday, August 18, 2025
Conclusion of Remote e-voting	5:00 p.m. (IST) on Wednesday, August 20, 2025
e-voting at the AGM	From commencement of the AGM till conclusion of AGM

The Remote e-voting shall not be allowed beyond the aforesaid date and time and the Remote e-voting module shall be disabled by NSDL for voting thereafter. The Members who will be present at the AGM through VC/OAVM and who have not cast their vote by Remote e-voting, will be eligible to exercise their right to vote during the AGM. The Members who have cast their vote by Remote e-voting prior to the AGM may also attend and participate in the AGM but shall not be entitled to cast their vote again. Once the vote on a Resolution is cast by the Member, he/she shall not be allowed to change it subsequently.

The Company has appointed Mrs. Uma Lodha, Practising Company Secretary (Membership No. FCS 5363) to act as the Scrutinizer for monitoring Remote e-voting process and e-voting at the AGM in fair and transparent manner. The Result of e-voting shall be declared not later than 48 hours from conclusion of the AGM. The Result declared along with the Scrutinizer's Report shall be communicated to the Stock Exchanges and will be placed on the website of the Company at www.varroc.com and on the website of NSDL www.evoting.nsdl.com.

DIVIDEND:

The Board of Directors of the Company at its meeting held on May 29, 2025, has recommended a Final Dividend at the rate of Re. 1 /- (Rupee One only) per Equity Share of Re. 1/- each (100%), on the paid-up Equity Share capital of the Company, for the Financial Year ended March 31, 2025. The dividend, as recommended by the Board, if declared at the ensuing 37th Annual General Meeting (AGM), will be paid to eligible members within 30 days of the date of its declaration. The Company has fixed **Friday, August 8, 2025**, as the "Record Date" for determining entitlement of Members to Final Dividend for the Financial Year ended March 31, 2025, if approved at the AGM. All the shares of the Company are held in dematerialised form. Accordingly, dividend to shareholders shall be paid only through electronic mode.

Pursuant to the Income Tax Act, 1961 ("IT Act"), dividend income will be taxable in the hands of shareholders and the Company is required to deduct tax at source from dividend paid to shareholders at the rates prescribed in the IT Act, 1961. To avail benefit of non-deduction of tax, a resident shareholder with PAN and who is not liable to pay income tax can submit a yearly declaration in Form No. 15G / 15H with RTA. Non-Resident Indian Shareholders (including Foreign Institutional Investors (FIIs) / Foreign Portfolio Investors (FPIs)) can avail beneficial rates under tax treaty between India and their country of tax residence, subject to providing necessary documents i.e. No Permanent Establishment and Beneficial Ownership Declaration, Tax Residency Certificate, e-Filed Form 10F, any other document which may be required to avail the tax treaty benefits. The Members may submit the above documents with RTA at <https://web.in.mpmg.mufg.com/formsreg/submission-of-form-15g-15h.htm> on or before **August 8, 2025**. In case of any difficulty in uploading the documents through the above link, shareholders may alternatively submit the documents by email to: varrocdividend@vrtaxconsultants.com. In case you require any other information / clarification with regard to the above, kindly write to rnt.helpdesk@in.mpmg.mufg.com. A separate communication for deduction of tax at source from Dividend will be sent through email to all the Members whose email addresses are registered with the Depository Participants or the Company.

LIVE WEBCAST OF THE AGM:

The Members will be able to attend the AGM through VC/OAVM facility provided by NSDL by using their Remote e-voting login credentials and by following the instructions mentioned in the AGM Notice.

Any person, who acquires shares of the Company and becomes a Member of the Company after dispatch of the AGM Notice and is holding shares as of the cut-off date i.e., Thursday, August 14, 2025 may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if he/she is already registered with NSDL for Remote e-voting then he/she can use his/her existing User ID and Password for casting the vote.

In case of any queries or grievances, the Members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the Downloads sections of <https://www.evoting.nsdl.com> or can contact Mr. Sagar Gudhate, Senior Manager, National Securities Depository Limited, 301, 3rd Floor, Naman Chambers, G Block, Plot No. C-32, Bandra Kurla Complex, Bandra East, Mumbai - 400 051 by sending email at evoting@nsdl.com or call on: 022 4886 7000.

The Members are requested to carefully read all the Notes set out in the AGM Notice and in particular, instructions for joining the AGM, manner of casting vote through Remote e-voting or through e-voting during the AGM.

For Varroc Engineering Limited
By Order of the Board of Directors
Sd/-
Ajay Sharma
Group General Counsel and
Company Secretary
Membership No. - ACS 9127

Date: July 29, 2025
Place: Aurangabad
(Chhatrapati Sambhaji Nagar)

GOKAK TEXTILES LIMITED

CIN: L17116KA2006PLC038839
Registered Office: #1, 2nd Floor, 12th Cross, Ideal Homes, Near Jayanna Circle, Rajarajeshwari Nagar, Bengaluru 560 098
Tel :+91 80 2974 4077, +91 80 2974 4078
Email: secretarial@gokaktextiles.com Website: www.gokaktextiles.com

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

In accordance with SEBI circular no. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, shareholders of Gokak Textiles Limited are hereby informed that a special window has been opened from July 07, 2025 to January 06, 2026, for re-lodgement of transfer deeds.

Shareholders are to note that this window is only for re-lodgement of transfer deeds, which were lodged prior to the deadline of April 01, 2019 for transfer of physical shares, and rejected/ returned/not attended to due to deficiency in the documents/process/or otherwise.

The shares re-lodged for transfer will be processed only in dematerialized form during this window.

Eligible shareholders may submit their transfer request along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) M/s MUGF Intime India Private Limited, C 101, Embassy 247, L.B.S Marg, Vikhroli (West) Mumbai - 400083 or email to csq-unit@in.mpmg.mufg.com

For Gokak Textiles Limited
Sd/-
Rakesh M. Nanwani
Company Secretary & Compliance Officer

Bengaluru, July 29, 2025

kotak

Kotak Mahindra Bank Limited

CIN - L65110MH1985PLC038137

Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Tel: +91 22 6166 0001, Fax: +91 22 6713 2403
Website: www.kotak.com Email: KotakBank.Secretarial@kotak.com

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES OF KOTAK MAHINDRA BANK LIMITED

We draw attention of the investors whose transfer requests of physical shares of Kotak Mahindra Bank Limited ("Bank"), which were lodged prior to April 1, 2019, were rejected / returned / not attended to due to deficiency in the documents / process / or otherwise.

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, a special window has been opened by the Bank, from July 7, 2025 to January 6, 2026, to facilitate re-lodgement of such transfer requests.

The concerned investors may, accordingly, re-lodge the transfer deeds and furnish necessary documents, duly complete in all respects, to the Bank's Registrar and Transfer Agent, i.e., KFin Technologies Limited at Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 (Unit: Kotak Mahindra Bank Limited) to enable further processing and transfer of shares, if approved, in compliance with the requirements of applicable law.

For KOTAK MAHINDRA BANK LIMITED
Avan Doomasia
Company Secretary
(FCS 3430)

Mumbai, 29 July, 2025

OLD BRIDGE MUTUAL FUND

NOTICE

Hosting of Annual Report of the Scheme of Old Bridge Mutual Fund for the financial year ended March 31, 2025

Notice is hereby given to the Unit Holders of the Scheme of Old Bridge Mutual Fund that, in accordance with the provisions of Regulation 56 of SEBI (Mutual Funds) Regulations, 1996 read with Paragraph 5.4.1 of the SEBI Master Circular SEBI/HO/IMD/MD-PoD-1P/CIR/2024/90 dated June 27, 2024 the Annual Report of the Scheme of Old Bridge Mutual Fund for the financial year ended March 31, 2025 has been hosted on the website of the Fund, www.oldbridgemf.com and on AMFI's website, www.amfiindia.com.

Further, Unit holders can also submit a request for a physical or electronic copy of the Annual Report for the scheme of Old Bridge Mutual Fund through the following modes at free of cost.

- Call us at 1800-3094-034 (Monday to Saturday, 9.00 A.M. to 7.00 P.M.) or
- Send us an email at services@oldbridgemf.com from your registered email id; or
- Submit a written request letter to Old Bridge Asset Management Private Limited at 1705, C Wing, One BKC, G-Block, Bandra Kurla Complex, Bandra East, Mumbai - 400051.

Investor(s)/ Unit holder(s) are requested to take a note of the same.

For Old Bridge Asset Management Private Limited (Investment Manager for Old Bridge Mutual Fund)
Sd/-
Authorised Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

Old Bridge Asset Management Pvt. Ltd.
1705, C Wing, One BKC, G-Block, Bandra Kurla Complex, Bandra East, Mumbai - 400051, Tel: +91 22 69459999 CIN - U67120MH2022PTC394844

HeidelbergCement India Limited

CIN: L26942HR1958FLC042301
Regd. Office: 2nd Floor, Block-B, DLF Cyber Greens, DLF Cyber City, Phase-III Gurugram, Haryana -122002
Tel. : Ph. +91 0124-4503700, Fax +91 0124-4147698
Email ID: investors.mcl@mycem.in; Website: www.mycemco.com

mycem cement

Statement of Unaudited Financial Results for the Quarter Ended 30.06.2025

₹ in Million

Sl. No.	Particulars	Quarter Ended		Year Ended	
		30.06.2025 Unaudited	31.03.2025 Audited (Refer Note 3)	30.06.2024 Unaudited	31.03.2025 Audited
1	Revenue from operations	5,975.4	6,124.6	5,321.9	21,488.8
2	Other income	94.4	112.1	121.3	454.7
3	Total income (1+2)	6,069.8	6,236.7	5,443.2	21,943.5
4	Expenses				
a.	Cost of materials consumed	1,061.8	1,204.1	1,054.0	4,067.4
b.	Purchase of stock-in-trade	86.0	97.7	-	209.2
c.	Changes in inventories of finished goods, work-in-progress and stock-in-trade	(89.6)	(19.3)	(183.3)	142.6
d.	Employee benefits expense	394.4	477.6	394.6	1,569.5
e.	Finance costs	63.0	50.5	85.6	292.9
f.	Depreciation and amortisation expense	270.7	272.4	281.4	1,097.9
g.	Power and fuel	1,549.3	1,495.0	1,442.9	5,594.4
h.	Freight and forwarding expense	918.1	952.1	817.7	3,279.7
i.	Other expenses	1,170.2	1,011.0	1,015.6	4,231.8
	Total expenses (a to i)	5,423.9	5,541.1	4,908.5	20,485.4
5	Profit before exceptional items & tax (3-4)	645.9	695.6	534.7	1,458.1
6	Exceptional items	-	-	-	-
7	Profit before tax (5-6)	645.9	695.6	534.7	1,458.1
8	Tax expense				
a.	Current tax	186.5	210.4	151.7	469.7
b.	Deferred tax	(22.9)	(19.3)	(16.0)	(79.1)
9	Net profit for the period (7-8)	482.3	504.5	399.0	1,067.5
10	Other comprehensive income				
i.	Items that will not be reclassified to Profit & Loss	-	3.6	-	(1.5)
ii.	Income tax relating to items that will not be reclassified to Profit & Loss	-	(0.9)	-	0.4
	Total Other comprehensive income (net of tax)	-	2.7	-	(1.1)
11	Total Comprehensive Income after tax (9+10)	482.3	507.2	399.0	1,066.4
12	Paid-up equity share capital (Face Value is ₹10 per share)	2,266.2	2,266.2	2,266.2	2,266.2
13	Other Equity				11,685.6
14	Earnings per share of ₹10 each-Not annualised				
(a)	Basic (in ₹)	2.13	2.23	1.76	4.71
(b)	Diluted (in ₹)	2.13	2.23	1.76	4.71

Notes : (1) The Company operates in a single segment i.e. manufacture and sale of Cement. (2) The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on 29 July 2025. (3) The figures for the quarter ended 31 March 2025 are the balancing figures between audited figures in respect of full financial year and the unaudited published year-to-date figures upto 31 December 2024 which were subjected to limited review. (4) The financial results of the Company have been prepared in accordance with Indian Accounting Standards ("Ind AS") prescribed under Section 133 of Companies Act, 2013 ("the Act"), read with relevant rules thereunder and in terms of Regulation 33 of the SEBI (listing obligations and disclosure requirements) Regulations, 2015 (as amended). (5) Figures of the previous year / periods have been reclassified/regrouped/ restated, wherever necessary.

For and on behalf of the Board of Directors
(Joydeep Mukherjee)
Managing Director
DIN : 06648469



Place: Gurugram
Date : 29 July 2025

EURO ASIA EXPORTS LIMITED

(Now known as RRP Defense Limited)
CIN: L26515DL1981PLC012621
Registered Office: 3-A, 1st Floor, BLK-X Loha Mandi, Naraina Industrial Area, South West Delhi, New Delhi- 110028
Telephone: - 011-27354805 | Email: info@euroasiaexportsltd.com | Website: <https://www.euroasiaexportsltd.com>

Recommendations of the Committee of Independent Directors ("IDC") of Euro Asia Exports Limited (Now known as RRP Defense Limited) ("Target Company" or "TC") on the Open Offer ("Offer") made by Mr. Rajendra Kamalakant Chodankar (PAN No. AAAPC2966E) (hereinafter collectively referred to as "Acquirer") to the Public Shareholders of Target Company ("Shareholders") under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").

1.	Date	July 29, 2025
2.	Name of the Target Company (TC)	Euro Asia Exports Limited
3.	Details of the Offer pertaining to the TC	Offer is being made by the Acquirer pursuant to Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations for the acquisition of upto 34,64,900 (Thirty-Four Lakh Sixty-Four Thousand Nine Hundred) fully paid-up equity shares of face value Rs. 10/- each, representing 25.26%* of the expanded voting share capital of the Target Company at a price of Rs.10/- (Rupees Ten Only) per Equity Share ("Offer Price"), payable in cash. * As per Regulation 7 of the SEBI (SAST) Regulations, the Offer Size, for the Open Offer under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, should be for at least 26% of the Expanded voting share capital of the Target Company. However, the Offer Size is restricted to 34,64,900 Equity Shares, being the Equity Shares held by the Public Shareholders, representing 25.26% of the Expanded voting share capital of the Target Company.
4.	Name of the Acquirer	Mr. Rajendra Kamalakant Chodankar
5.	Name of the Manager to the Offer	Fast Track Finsec Private Limited SEBI Registration No.: INM000012500 Office No. V-116, First Floor, New Delhi House, 27, Barakhamba Road, New Delhi-110001; Tel +91-011-43029809; Website: www.ftfinsec.com ; Email: mb@ftfinsec.com Contact person: Mr. Vikas Kumar Verma
6.	Members of the Committee of Independent Directors (IDC)	1. Piyush Garg 2. Riddhita Ramnaresh Agrawal 3. Amit Kirti Nagda
7.	IDC Member's relationship with the TC (Director, Equity Shares owned, any other contract/ relationship), if any	IDC members are Independent Directors on the Board of the TC. None of the IDC members hold any equity shares or has entered into any other contract/ relationship with the TC except as directors on the board of the TC and as chairperson/member of the Board Committees.
8.	Trading in the Equity Shares/ other Securities of the TC by IDC Members	None of the IDC members has traded in Equity Shares/ other securities of the TC during the period of 12 months prior to the date of Public Announcement dated January 25, 2025 or the period from Public Announcement till the date of this recommendation.
9.	IDC Member's relationship with the Acquirer (Director, Equity Shares owned, any other contract/ relationship), if any	None of the IDC Members has any contract/relationship with the Acquirer.
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	Not applicable
11.	Recommendation on the Open Offer, as to whether the offer is fair and reasonable	The IDC is of the view that the Offer is fair and reasonable. However, the shareholders should independently evaluate the Offer and take informed decision.
12.	Summary of reasons for recommendation	IDC members have reviewed the Public Announcement ("PA"), Detailed Public Statement ("DPS"), Draft Letter of Offer ("DLOF") and the Letter of Offer ("LOF"), issued by Manager to the Open Offer on behalf of the Acquirer. Based on review of PA, DPS, DLOF and LOF, IDC is of the view that the Offer Price of Rs. 10/- (Rupees Ten Only) per Equity Share offered by the acquirer is in line with SEBI (SAST) Regulations and appears to be fair and reasonable.
13.	Details of Independent Advisors, if any	None
14.	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors of Euro Asia Exports Limited (Now known as RRP Defense Limited)
Sd/-
Amit Kirti Nagda
Chairman of IDC

Date: July 29, 2025
Place: Delhi

FCI LIMITED

(A Government of India Undertaking)
(फ़ेडरल कार्पोरेशन ऑफ़ इंडिया)
Regd. Office: IFCI Tower, 61 Nehru Place, New Delhi-110019
Tel: 011-41732000 / 41792800
Email: complianceofficer@fcilttd.com
Website: www.fcilttd.com
CIN: L74899DL1993GOI053677

SPECIAL Window for Re-lodgement of Transfer Requests of Physical Shares

Notice is hereby given that pursuant to the Securities Exchange Board of India (SEBI) Circular SEBI/HO/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025 (SEBI Circular), a Special Window has been opened for a period of six (6) months, from July 07, 2025 to January 06, 2026 ("said period") for the shareholders for re-lodgement of transfer deeds, which were lodged prior to the deadline of April 01, 2019 and rejected/ returned/not attended to due to deficiencies in documents /process/or otherwise. The eligible shareholders may submit their request to the Company at complianceofficer@fcilttd.com or Registrar and Share Transfer Agent (MCS Share Transfer Agent Limited) at helpdeskdelhi@mcscsregistrars.com

During the said period, the shares which are re-lodged for transfer shall be issued only in demat mode. Due process shall be followed for such transfer-cum-demat requests.

The SEBI Circular can be accessed <https://www.sebi.gov.in/legal/circulars/jul-2025/ease-of-doing-investment-special-window-for-re-lodgement-of-transfer-requests-of-physical-shares-94973.html> and is also available on the website of the Company at <https://www.fcilttd.com/2025/SEBI%20PHYSICAL%20TRANSFER%20CIRCULAR.pdf>

For IFCI Limited
Sd/-
(Priyanka Sharma)
Company Secretary

Date : 29 July, 2025
Place : New Delhi

Zerodha Fund House

NOTICE

Hosting of Annual Report of the Schemes of Zerodha Mutual Fund

Notice is hereby given to the Unit holders of Zerodha Mutual Fund ("the Fund") that in accordance with Regulation 56 (1) of the SEBI (Mutual Funds) Regulations, 1996 and circulars issued by SEBI from time to time, the Annual Report of the Schemes of the Fund for the financial year ended March 31, 2025 have been hosted on the website of the Fund viz. www.zerodhafundhouse.com and on the website of AMFI viz. www.amfiindia.com.

Unit holders can accordingly view and download the reports from the above-mentioned websites.

Unit holders can also request for the electronic or physical copy of the scheme wise Annual Report by writing an email to support@zerodhafundhouse.com

To support the Go Green Initiative (SEBI Circular no. SEBI/HO/MS/DF2/CIR/P/2018/92 dated June 05, 2018), we invite unitholders/ investors to register or update their email addresses and mobile numbers for paperless communications.

For Zerodha Asset Management Private Limited (Investment Manager to the schemes of Zerodha Mutual Fund)
Sd/
Authorized Signatory

Place: Bangalore
Date: July 30, 2025

Zerodha Asset Management Private Limited

Registered Office: Indigree Penta, New No. 51 (Old No. 14), Richmond Road, Bangalore - 560025